

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 29th June, 2024 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 30 of 2024

A Bill further to amend the Tamil Nadu State Commission for the Scheduled Castes and Scheduled Tribes Act, 2021.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu State Commission for the Scheduled Castes and Scheduled Tribes (Amendment) Act, 2024. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 17
of 2021.

2. In section 4 of the Tamil Nadu State Commission for the Scheduled Castes and Scheduled Tribes Act, 2021, in the first proviso to sub-section (1), for the expression “seventy years”, the expression “seventy-five years” shall be substituted. Amendment of section 4.

STATEMENT OF OBJECTS AND REASONS

To safeguard the welfare of the Scheduled Castes and the Scheduled Tribes and to protect and develop their economic and social wellbeing, the Tamil Nadu State Commission for Scheduled Castes and Scheduled Tribes Act, 2021 (Tamil Nadu Act 17 of 2021) was enacted. Under the said Act the Tamil Nadu State Commission for the Scheduled Castes and Scheduled Tribes was constituted in the year 2021. As per the said Act, the Chairman of the said Commission shall be a retired Judge of the High Court belonging to any of the Scheduled Castes or the Scheduled Tribes having special knowledge in matters relating to the Scheduled Castes and the Scheduled Tribes. In order to effectively implement the provisions of the said Act and to utilise the services of the experienced and senior retired Judges of the High Court, it is considered necessary to enable the Chairperson of the said Commission to hold the said office till the date on which he attains the age of seventy-five years instead of seventy years. The Government have therefore, decided to amend the aforesaid Act for the said purpose.

2. The Bill seeks to give effect to the above decision.

N. KAYALVIZHI SELVARAJ,
Minister for Adi Dravidar Welfare.

Secretariat,
Chennai-600 009,
29th June 2024.

K. SRINIVASAN,
Principal Secretary.